

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/ 3004 /A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Ratnadip Bhattacharjee,
District & Sessions Judge,
Darrang, Mangaldai.

Dated Guwahati the 15th May, 2025.

Sub: **Casual leave.**

Ref:- Your letter Nos. DJ(D) 2724 dtd. 05.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 13.05.2025 and 14.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 09.05.2025 till the morning of 15.05.2025.** The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in his absence, the i/c CJM, Mangaldai will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-15/2013(pt.)/3005 /A, dated 15.5.2025

Copy to:

✓ 1. The Project Manager, Gauhati High Court, Guwahati.

15.05.25

JT. REGISTRAR (VIGILANCE)

[Signature]